

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated Guwahati the 24th June, 2022

NO. HC.VII-138/2019/4618/A #### On the recommendation of the Judicial Academy, Assam & NEJOTI, the Hon'ble Gauhati High Court has been pleased to depute the following trainee Grade-I Judicial Officer of the Assam Judicial Service to undergo Field Training w.e.f. **06-07-2022 to 19-08-2022**, in the different Courts of Kamrup (Metro) District as indicated below:

Name of Officer	Duration of Field Training	Period
Shri Narayan Upadhyaya	1 ½ Months	<u>06-07-2022 to 19-08-2022</u> <ul style="list-style-type: none">• Under the establishment of District & Sessions Judge, Kamrup(M)&• In the Courts of<ul style="list-style-type: none">• Special Judge – 2 days• MACT – 2 days• Family Court- 2 days• CBI & NIA – 2 days

The trainee Judicial Officer is directed to report to the District & Sessions Judge, Kamrup(M) on **06-07-2022 at 10:00 A.M.** positively for undergoing Field Training.

Further, on completion of Field training, the trainee Judicial Officer is to report back to the Judicial Academy, Assam on **22-08-2022** for the last phase of Institutional Training.

The guideline for the said Field Training is enclosed herewith.

By order,
Sd/- R.A. Tapadar
REGISTRAR (JUDICIAL)

Memo No. HC.VII-138/2019/4619 -4635 /A, Dated 24-06-2022

Copy for information & necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.

2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officer is placed on deputation for the programme on condition that (a) the Officer will be treated as on duty during the training period & (b) he will be entitled to T.A. & D.A. as admissible under the Rules.

3. The District & Sessions Judge, Kamrup (M), Guwahati with a request to make all the necessary arrangements including preparing the training schedule for the concerned courts as per guidelines, for smooth training on the above mentioned days.
4. The Registrar (Admin. / Vigilance), Gauhati High Court, Guwahati.
5. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The Special Judge, Assam.
7. The Member, MACT, Kamrup (M) Nos. 1, 2 & 3.
8. The Principal Judge, Family Court, Kamrup (M) Nos. 1, 2 & 3.
9. The Special Judge, CBI & NIA, Assam.
10. Shri Narayan Upadhyaya, trainee Judicial Officer.
11. The Joint Registrar (Judl./ PM & P), Gauhati High Court, Guwahati.
12. The Joint Registrar, (Finance), Gauhati High Court, Guwahati.
13. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati)

14. The Administrative Officer, Judicial Academy, with a **request to place the Notification before the Hon'ble Director, Judicial Academy, Assam.**

Further, you are also requested to inform the trainee Officer undergoing training at the Judicial Academy about this Notification.

15. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.
16. The CA to the Registrar General, Gauhati High Court, Guwahati.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]

R. A. Tapadar
24.06.22

REGISTRAR (JUDICIAL)

GUIDELINES IN RESPECT OF FIELD TRAINING (COURT ATTACHMENT)
PHASE OF THE TRAINING OF THE NEWLY RECRUITED OFFICERS IN
GRADE-I OF ASSAM JUDICIAL SERVICE

Guidelines for the District & Sessions Judges, Nominated Officers
and the Trainees.

1. The District & Sessions Judge shall keep a strict vigil on the **discipline and punctuality** of the trainee and in case of any deviance, report the matter to the High Court immediately.
2. The District & Sessions Judge shall **introduce the trainee to the Members of the Bar.**
3. The leave of absence of the trainee shall be dealt with as per the guidelines formulated by the Hon'ble Gauhati High Court and communicated vide letter No.JAA.23/2016/639 dtd.15.10.2016.
4. The trainees shall be **attached to the Officers nominated by concerned District Judge on rotational basis.** One trainee shall be attached with an Officer for a period of seven days and after that with another nominated Officer. The District Judge shall ensure that the trainee is attached with every nominated Officer on rotational basis. While preparing the roster, the District Judges shall ensure that a trainee is attached to both **Civil Court and Criminal Court for equal number of days as far as possible.** The District Judge shall also send a copy of roster to the High Court.
5. In every district, a coordinating Judicial Officer shall be appointed to look into the affairs relating to the field training of the trainees.
6. The service of the trainee shall be utilized with a view to increasing the disposal of the courts, wherein the trainees are attached.
7. The District & Sessions Judge, and nominated officers concerned shall take interest in imparting practical training to the Trainees open heartedly.
8. The nominated officers, with whom the trainee is attached, shall not feel irritated for the presence of the trainee and they shall put all their possible endeavors to answer the queries posed by the trainee. In other words, there shall be a congenial environment of the training in the Courts.
9. District & Sessions Judge shall ensure the presence of the trainee in weekly/monthly meeting of the Judicial Officers held in the respective districts.